

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A. No. 0A.736/91

T.A. No.

Dt. of Decision: 11-11-92

P. Satyanarayana

Petitioner

Y. Suryanarayana

Advocate for
the Petitioner
(s)

Versus

Union of India, rep. by The Secy.,
M/o Finance, D/o Revenue, New Delhi
and two others

Respondent.

N.R. Devaraj

Advocate for
the Respondent
(s)

COURT:

THE HON'BLE MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

av1/

1-5-1
HTCR
M(J)

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.736/91

date of decision : 11-11-1992

Between

P. Sathyanarayana : Applicant

and

1. Union of India, rep. by
The Secretary
Min. of Finance
Dept. of Revenue
New Delhi

2. The Collector
Central Excise
Lal Bahadur Stadium Road
Hyderabad 500 029

3. Sri K. Somasekhar
(Inquiry Officer)
Senior Superintendent
Central Excise
Lal Bahadur Stadium Road
Hyderabad 500 029

: Respondents

Counsel for the applicant : Y. Suryanarayana, Advocate

Counsel for the respondents : N.R. Devaraj, Standing Counsel
for the respondents

CORAM :

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

Judgement

(Orders as per Hon. Mr. T. Chandrasekhara Reddy, Member (Judl.))

is
This an application filed under Section 19 of the Adminis-
trative Tribunals Act to direct the respondents to pay to the
applicant all the retirement and pensionary benefits and pass
such other order or orders as deem fit and proper in the
circumstances of the case.

T - C - N - P

P:JN

Copy to:-

1. The Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. The Collector, Central Excise, Lal Bahadur Stadium road, Hyd.
3. Sri. K.Somasekhar, (Inquiry Officer) Senior Superintendent Central Excise, Lal Bahadur Stadium road, Hyd-029.
4. One copy to Sri. Y.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

24/1/19

2. This OA is listed for final hearing today. None present on behalf of the applicant. There is no representation on behalf of the applicant. Mr. N.R. Devaraj, Standing Counsel for the respondents is present and he is heard.

3. Mr. Devaraj produced before this Tribunal, proceedings of the Central Excise Collectorate, Hyderabad, dated 6-7-1992 wherein it is stated that the disciplinary proceedings against the applicant herein had been dropped and pensionary benefits that were withheld are to be paid to him immediately under intimation to the office i.e. Central Excise Collectorate, Hyderabad. Mr. Devaraj also produced proceedings of the Central Excise Collectorate, Hyderabad, in which Chief Accounts Officer, Central Excise Hyderabad, requested The Assistant Collector of Central Excise, Hyderabad II Division, to pay interest as per the instructions contained in MOF letter No.12/16/91 G.O-Ord. dated 18-2-1991 (Cir.No.44/91) Published in CBEC Digest for 3/91, pages A.49-51) read with Rule 68 of CCS(P) Rules 1972, as amended.

4. ~~So~~, the said copies of the proceedings are received and are kept on record. From the said proceedings it is evident that the disciplinary proceedings that were contemplated against the applicant had been dropped and orders had also been issued to pay all pensionary benefits to the applicant in accordance with law.

5. So in view of the said proceedings nothing survives in this ~~tribunal~~ ^{G.A} ~~for admission~~ and hence this OA becomes infructuous and is dismissed as infructuous leaving the parties to bear their own costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl)

Dated November 11, 1992
Dictated in the Open Court

824/11/92
Deputy Registrar (Jadl.)

O.A. 736/41

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY: M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 11/11/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

IN

O.A. No.

736/91

T.A. No.

(wp. No.)

Admitted and interim directions issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.

Central Administrative Tribunal

DFS TCH

26 NOV 1992

HYDERABAD

TH.

pvm